

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHANDIGARH BENCH**

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**OA No. 060/00914/2016
& MA NO. 060/00972/2017**

Date of decision-18.12.2017

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**CORAM: HON'BLE MR. SANJEEV KAUSHIK, MEMBER (J)
HON'BLE MRS. P. GOPINATH, MEMBER (A)**

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Sanjeev Kumar Sharma son of Sh. Hari Om Sharma aged 43 years working as Assistant in the office of Debt Recovery Tribunal-I, Chandigarh, SCO No. 39-40, Sector 8 C, Madhya Marg, Chandigarh (resident of H.NO. 349, 1st Floor, Sector 7 A, Chandigarh, (U.T). (Group C).

...APPLICANT

BY ADVOCATE : Mr. Dinesh Kumar, Advocate.

VERSUS

1. Union of India through its Secreary, Ministry of Finance, Department of Financial Services, New Delhi.
2. The Debt Recovery Tribunal-I, Chandigarh, SCO No. 39-40, Sector 8 C, Madhya Marg, Chandigarh through its Registrar.

...RESPONDENTS

BY ADVOCATE: Mr. Ram Lal Gupta, Advocate.

ORDER (ORAL)

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SANJEEV KAUSHIK, MEMBER(J):-

1. We have heard learned counsel for the parties.
2. Learned counsel for the parties are in agreement that case of the applicant for promotion to the post of SO has already been submitted to DPC and no decision has been taken by the DPC till date.
3. On the basis of communication received from department through email dated 22.05.2017, learned counsel for the respondents submitted that the DPC was constituted for selection to the post of Section Officer and the matter is still

under consideration, therefore, O.A be disposed of being premature.

4. Since the case of the applicant for promotion to the post of SO is placed before DPC, therefore, DPC will take a decision on his claim by passing a reasoned and speaking order. Let DPC may conclude the proceeding and make the recommendations to the competent authority expeditiously. If any order is passed against the interest of the applicant, then he can approach the court of law.
5. The present O.A along with linked MA is disposed of in above terms.

**(P. GOPINATH)
MEMBER (A)**

**(SANJEEV KAUSHIK)
MEMBER (J)**

Dated:18.12.2017.

'jk'